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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA(CAA) No. 102/NCLT/AHM/2017


Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: Zylog Plastalloys Pvt. Ltd.
 Zylog Composites Pvt. Ltd.
 Pehnav E-retail Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	APPLICANTS	
2.				

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioners.

Heard arguments of Learned Counsel for Petitioners.

It is found that earlier the companies (Transferor as well as Transferee Company) who has filed petition under section 391 -394 of the Companies Act, 1956 has withdrawn the petition on 02.05.2017.

Now on perusal of the record it is found that above said company along with one another company has filed consolidated Application under section 230-232 of the Companies Act, 2013. There is no mention with regard to the fact that company has withdrawn earlier petition/ application.

Learned Counsel appearing on behalf of the Company submitted that she may be allowed to file an additional affidavit to clarify the issue as mentioned above.

List the matter on 13.10.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of October, 2017.